

ITEM NO.37

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 67/2022

DURGA DUTT

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(Ld. Attorney General for India)

Date : 14-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Manan Kumar Mishra, Sr. Adv.
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Mr. Priyanshu Upadhyay, Adv.

For Respondent(s) Mr. K.K. Venugopal, Ld. Attorney General
Mr. Ankur Talwar, Adv.
Mr. Chinmayee Chandra, Adv.
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Ms. Sangeeta Singh, Adv.

Ms. Somyashree, Adv.
Mrs. Niranjana Singh, AOR

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Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.

Mr. S. Harini, Adv.
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Mr. Siddhesh Kotwal, Adv.
Ms. Ana Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Mr. Akash Singh, Adv.
Ms. Nihar Dharmadhikari, Adv.
Mr. Nirnimesh Dube, AOR

Mr. Kameshwar Nath Mishra, Adv.
Mr. Sunny Chaudhury, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned Attorney General submits that the inputs from the various Departments and Ministries are still awaited and as a last opportunity two months' time may be granted to file a comprehensive counter affidavit.

Let the needful be done within the specified time, especially when we on earlier occasion had granted four weeks' time to file counter affidavit.

List on 26.09.2022.

Such of the States who would like to file counter affidavit may also file their respective counter affidavit within the same time.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)